

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) No, Sir.

(b) to (d). Do not arise in view of reply to part (a) above.

Denotification of Non-Viable industries

3304. SHRI ANANTA PRASAD SETHI : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the Union Government propose to denotify a few more sick industrial undertakings whose viability is in doubt ; and

(b) if so, the details regarding such units ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). In terms of the policy guidelines on sick industries issued by the Government in October, 1981, units which were taken over under the provisions of Industries (Development and Regulation) Act, and which are found to be non-viable and, in respect of which, no other alternative solution is available, would be denotified. Sick units with large excess work-force; poor work culture, low productivity, heavy accumulated losses and liabilities etc. are unlikely to be viable and therefore, would have to be denotified.

Judicial Reforms

3305. SHRI K. V. SHANKARA GOWDA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government have decided to refer the entire question of judicial reform in the country to the Law Commission ;

(b) if so, whether the Law Commission has been issued directions that this matter should be taken up on a priority basis ; and

(c) if so, whether any specific date has been given in regard to submission of their recommendations ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) Yes, Sir.

(b) and (c). No specific date, as such, has been stipulated for the Law Commission to submit its report. The Commission, however, has been requested to make its recommendations available to Government as early as possible.

Scheme regarding cash and carry L.P.G. Cylinders.

3306. SHRI K.V. SHANKARA GOWDA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether a scheme regarding cash and carry of domestic gas cylinders was introduced in February, 1984 ;

(b) if so, whether the scheme was a success ;

(c) if not, the reasons for its failure ;

(d) whether Government are considering to stop this scheme ; and

(e) if so, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH) : (a) Yes, Sir.

(b) There has been a mixed reaction to the scheme.

(c) The negative reaction is mainly on the following counts :

i) The flat rebate of Re. 1/- per cylinder does not, in most cases, cover the expenses incurred by the consumer in collecting a refill.

ii) The present size and weight of a filled cylinder (approximately 33 kgs.) is inconvenient for consumer to handle.

(d) The experimental scheme has been decided to be continued for the present.

(e) Does not arise.

Energy Conservation Policy

3307. SHRIMATI GEETA MUKHERJEE : Will the Minister of ENERGY be pleased to state :